

THE DEPUTY MINISTER FOR FINANCE (SHRI M. C. SHAH): (a) Information about the amount spent during that year on productive schemes is being collected and will be laid on the Table of the House.

(b) The entire amount is expected to be recovered.

NAVY DAY

♦353. SHRI P. C. BHANJ DEO: Will the Minister for DEFENCE be pleased to state:

(a) whether the receipts and disbursements of the moneys collected in connection with the Navy Day every year are audited by the Comptroller and Auditor General; and

(b) the amount collected in connection therewith in each year?

THE MINISTER FOR DEFENCE ORGANIZATION (SHRI MAHAVIR TYAGI): (a) No, this being a nonpublic fund is audited by a Board of Uaval Officers.

(b) Year	Amounts collected
	Rs
1950	.. 19,784
1951	•• 33,645
1952	53,224
1953	.. 14,300

JOINT CADRE OF I.A.S. FOR PART C STATES

•365. BABU GOPINATH SINGH: "Will the Minister for HOME AFFAIRS be pleased to state:

(a) whether a joint cadre of Indian Administrative Service personnel has been formed for Part C States;

(b) if the answer to part (a) above be in the negative, what steps are being taken to form such a cadre;

(c) how the officers selected by the Indian Administrative Service Special Recruitment Board in Part C States have been posted in the absence of any cadre in those States; and

(d) whether Government will lay on the Table a statement showing the number of persons selected to the Indian Administrative Service in each of the Part C States and the manner in which they have been fixed in the cadre?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): (a) No. But there is a separate cadre for Vindhya Pradesh.

(b) The matter is under consideration.

(c) and (d). Two State Civil Service officers were recommended for appointment to the Indian Administrative Service in Vindhya Pradesh and one in Himachal Pradesh. The former have been appointed to the Indian Administrative Service but the latter has not. No State Civil Service officer from any other Part C State has been so recommended.

ANDHRA HIGH COURT

♦366. SHRI K. SURYANARAYANA: Will the Minister for HOME AFFAIRS be pleased to state:

(a) whether the decision of the Andhra Legislative Assembly on the question of location of the Andhra High Court has been communicated by the Andhra Government to the Government of India; and

(b) if so, what steps have been taken by Government in the matter?

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): (a) Yes.

(b) The Government of India have decided to constitute a separate High Court for the State of Andhra with effect from the 5th July 1954. It will be for the Governor, of Andhra to issue an order about the principal seat of the new High Court under subsection (4) of section 28 of the Andhra State Act, 1953.